

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 606
IB-1457/PB/2019

IN THE MATTER OF:

M/s. Sahil Holdings Pvt. Ltd.

...PETITIONER

Vs.

M/s. Saluja Constructions Co. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 23.05.2023
(Virtual Hearing)

Coram:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Mr. Kaustubh Prakash, Ms. Hita Sharma and Ms. Kirti Gupta, Advs.

For the Respondent/Corporate Debtor :Mr. Mohit Nandwani, Adv.

ORDER

Rest/39/2023

This application under Rule 11 of NCLT Rules 2016 has been filed seeking restoration of IA/4893/2021 which was dismissed for non-prosecution vide order dated 01.02.2023.

We have heard Mr. Kaustubh Prakash, Ld. Advocate appearing for the Applicant and Mr. Mohit Nandwani, Ld. Advocate appearing for the Respondent. We are satisfied with the reasons given in the application by the Applicant for restoration and, therefore, IA/4893/2021 be restored. Rest/39/2023 is **allowed**.

List the matter on **12.07.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)